

June 1969, the proportion was only 22.2%. Over 60% of the incremental branch expansion during the above period has been at rural centres. The major burden of the branch expansion programme in rural areas has been borne by the Public Sector Banks and Regional Rural Banks.

(d) Banks have been advised to increase their lendings to the Agricultural Sector so that their direct advances to Agriculture including Allied activities reach a level of at least 15% of the net banks credit by March 1985 and at least 16% of the banks credit by March 1987.

Increase of Expenditure during Seventh Plan as a Result of Rise in Prices

5120. SHRI C. JANGA REDDY : Will the Minister of FINANCE be pleased to state by what amount the expenditure related to the Seventh Five Year Plan will increase in 1985-86, as a result of the price hike ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : The Seventh Five Year Plan is still under formulation. The size of the 1985-86 Central Plan is Rs. 18500 crores and that of the Union Territories' Rs. 640 crores. The State Plans for 1985-86 have not yet been finalised. It is not possible to know, at this stage, the trend in prices during the course of 1985-86.

Concession given to Tea Industry in Budget

5121. SHRI DINESH SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether the concession given to the tea industry in the budget would apply only to the tea gardens in the north; and

(b) if so, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) No, Sir. The tax concession under the new section 33AB, proposed to be inserted in the Income-tax Act by clause 7 of the Finance Bill, 1985, is applicable to all companies whose business consists exclusively or almost exclusively of growing and manufacturing tea in India.

(b) Does not arise.

Excise duty evasion by Surat Process Houses

5122. SHRI MOHD. MAHFOOZ ALI KHAN : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware of the large scale evasion of Central excise duty by the Surat Process Houses;

(b) if so, whether Government have made any inquiry into the large scale evasion of central excise duty by the Surat Process Houses;

(c) if so, the details of the modus operandi of the Process Houses in evading the central excise duty and the extent of annual loss to the ex-chequer on this account; and

(d) the action taken by Government against the Process Houses in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d). Some cases of alleged avasion of central excise duty by Process Houses in Surat have been detected during the year 1984-85. The estimated revenue involved in these cases is around Rs. 104.38 lakhs. The modus operandi for evasion were suppression of production and clandestine removal of goods. Preventive checks by the Central Excise officers have been intensified.

Export of Castor Oil

5123. SHRI C. P. THAKUR : Will the Minister of COMMERCE be pleased to state :

(a) the net export of castor oil in the current financial year;

(b) how does our export of castor oil compare with that of Brazil; and

(c) the steps taken to increase the production of castrol in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : (a) According to provisional figures compiled, Castor oil export from India in 1984-85 was worth Rs. 125 crores.

(b) India and Brazil are the major exporters of Castor Oil. India's share is

estimated to be around two third of world trade at present.

(c) Castor crop has been included under the proposed Centrally Sponsored Scheme of National Oilseeds Development Project during 1985-86.

States Implementation in Janata-Subsidy Cloth Scheme

5124. SHRI D. N. REDDY : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) the name of the State which stands foremost in the implementation of Janta-Subsidy Cloth Scheme; and

(b) the other States which are implementing this scheme in the country ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) :

(a) In terms of production of janata cloth, the State of Uttar Pradesh stands foremost.

(b) The other States which are implementing this scheme are as follows :

Andhra Pradesh, Karnataka, Kerala, Tamil Nadu, Madhya Pradesh, Bihar, Orissa, West Bengal, Gujarat, Maharashtra, Tripura, Assam and Rajasthan and the Union Territory of Pondicherry.

Curb on Small Importers of Dry Fruits in New Export/Import Policy

5125. DR. G. VIJAYA RAMA RAO : Will the Minister of COMMERCE be pleased to state :

(a) whether the export/import policy announced on 12 April, 1985 has further imposed curbs on small importers as the minimum value for imports of dry fruits has been brought down from Rs. 200,000 to Rs. 5,000;

(b) if so, the reasons therefor;

(c) whether the established importers licences have been cut by 5 per cent;

(d) if so, the reasons and the details thereof;

(e) whether Government have received many representations from the small importers of dry fruits; and

(f) if so, the details thereof and the remedial measures being contemplated to save the small importers ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : (a) and (c). The entitlement for import of dry fruits (excluding cashew nuts and dates) has been changed from 25% of the c.i.f. value of best year's import, during any of the financial years from 1972-73 to the preceding year, subject to a minimum of Rs. 20,000 to 20% of the c.i.f. value of the best year's import subject to a minimum of Rs. 5,0000.

(b) and (d). To make all possible savings in imports by restricting import of non-essential consumer goods,

(e) and (f). Yes, Sir.

After the announcement of Import and Export Policy, 1985-86, representations have been received from traders and their Associations for increasing the minimum value of import licences from Rs. 5,000 to Rs. 20,000. Government does not propose to enhance the minimum value of the import licence as the existing minimum itself will be higher than the entitlement of the traders as per the policy.

Per Capita Assistance given by Public Sector Bank

5126. SHRI N. DENNIS : Will the Minister of FINANCE be pleased to state :

(a) the details regarding the amount of deposits in various branches of public sector banks during the period from February 1984 to February 1985; and

(b) the per capita assistance given by these banks till February, 1985, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). Data on State-wise deposits, advances and per capita advances of public sector banks (S. B. I. Group + 20 nationalised banks) are available as at the end of March 1984 and are set out in the statement attached.